

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 269 OF 2018

Dated : 14th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

International Power Corporation Private Limited Appellant(s)
Versus	
Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Mr. Siddhant Kohli for R-2

Mr. Joseph Aristotle S.
Mr. Shiva P. for R-3

ORDER

At the request of learned counsel appearing for the Respondent No.2, another four weeks' time is extended for the compliance of this Tribunal order dated 19.11.2018.

The learned counsel appearing for second Respondent is permitted to file reply in this matter by 12.02.2019, after duly serving copy to the learned counsel for the Appellant. Thereafter, learned counsel appearing for the Appellant is also permitted to file rejoinder to the reply to be filed by the learned counsel for the second Respondent by 27.02.2019, after duly serving copy to the learned counsel for the appearing Respondent.

List the matter on **08.03.2019** as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member